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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 17TH JULY, 1972

NOTIFICATION
INCOME-TAX

No. 141 (F. No. 404/194/72-ITCC): In exercise of the powers conferred by sub-clause (ii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961) the Central Government hereby authorises Shri S.K. Joshi who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with immediate effect.

Sd/-
(A.K. Nasta)

Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No. 141 (F. No.404/194/72-ITCC):

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(A.K. Nasta)

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